

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

IA 1404/2024 (NEW IA) in C.P. (IB)/703(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **CORPORATION BANK VS GENERAL**
 COMPOSITE PVT LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1404/2024 (NEW IA) in C.P. (IB)/703(MB)2019

- 1) Ms. Bindu Bhatia, Ld. Counsel for the Applicant is present.
- 2) The Applicant states that an Interlocutory Application for approval of the Resolution Plan was allowed by this Bench *vide* Order dated 11.08.2023 and pursuant to the said order, the erstwhile Resolution Professional was advised to file status of the implementation of the Resolution Plan from time to time preferably every quarter, therefore, the present Interlocutory Application is filed to place on record 2nd Progress Report upon implementation of the Resolution Plan of the Company.

- 3) The said Report filed by the Applicant is taken on record. No order is called for. The Interlocutory Application bearing IA No., 1404 of 2024, is disposed of.
- 4) Registry shall list the main Company Petition on Board as and when new Application, if any, filed by the Parties are listed.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare